

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Misc. Application No. 045/00044/2021
In
Original Application No. 045/00060/2021

Date of Order: This, the 1st April 2021

THE HON'BLE SMT. MANJULA DAS, MEMBER (J)

THE HON'BLE MR. NEKKHOMANG NEIHSIAL, MEMBER (A)



Shri Pekyom Ringu, IFS
Conservator of Forest
(Eastern Working Plan)
Namsai & i/c Chief Conservator of Forest
(Central Arunachal Circle) Pasighat
East Siang District
Arunachal Pradesh, Pin – 791102.

... Applicant

- Versus -

1. Union of India
Represented by the Ministry of
Environment of Forest and Climate Change
Ministry of Ayush, AYUSH Bhawan
B Block, GPO Complex, INA, New Delhi – 110023.
2. Sri P.N. Ranjit Kumar
Joint Secretary to the Government of India
Ministry of AYUSH, AYUSH Bhawan
B-Block, GPO Complex
INA, New Delhi – 110023.

... Respondents.

For the Applicant : Sri M. G. Singh
Ms. U. Das

**M.A. 045/44/2021
In O.A. No. 045/60/2021**

ORDER (ORAL)

MANJULA DAS, MEMBER (J):-

This Misc. Application has been filed by the petitioner for impleading Union of India, represented by the Secretary to the Government of India, Ministry of AYUSH, 'B' Block, GPO Complex, INA, New Delhi-110023 as respondent No. 3 in the cause title of O.A. No. 60/2021 who was inadvertently not impleaded at the time of filing the said OA.



2. Sri M.G. Singh, learned counsel appearing for the petitioner submits before the court that Secretary to the Government of India, Ministry of AYUSH is the necessary party for proper adjudication of the case. But inadvertently that has not been done at the filing of the OA.

3. From the O.A. No. 60/2021, it is noted that the Under Secretary to the Govt. of India, Ministry of AYUSH vide his order dated 6th January 2021 rejected the case of the applicant by stating that – 'the

M.A. 045/44/2021
In O.A. No. 045/60/2021



reporting/reviewing authority in the Ministry of AYUSH considered your representation dated 08.06.2020 and did not support your views and contentions mentioned therein. Therefore, they did not find any reason/scope for upgradation of grading in the APAR for the year 2018-19. Even prior to that, the Under Secretary to the Government of India had issued an order dated 25th November 2020 by saying that – “representation dated 08.06.2020 of Shri P. Ringu, IFS (former Director, NEIFM) against the grading of APAR has been considered and reviewed by the Reporting/Reviewing Authority in the Ministry of AYUSH and found no reason/scope for upgradation of grading in the APAR for the year 2018-19.

4. In view of that, we are satisfied with the prayer made by the learned counsel for the petitioner that the Secretary to the Government of India, Ministry of AYUSH is a necessary party for proper adjudication of the case who was inadvertently not impleaded earlier. Accordingly, M.A. stands allowed. Registry is hereby

M.A. 045/44/2021
In O.A. No. 045/60/2021

directed to implead the Secretary to the Government of India, Ministry of AYUSH, 'B' Block, GPO Complex, INA, New Delhi-110023 as respondent No. 3 in the array of respondents in O.A. No. 045/00060/2021 with red ink.

5. No order as to costs.



(NEKKHOMANG NEIHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)

PB

M.A. 045/44/2021
In O.A. No. 045/60/2021